"4.26(5; : The present provision made in the Manual for payment of wages to Scheduled labour should be scrapped and, instead, a new provision should be introduced which would bring scheduled labour on a par with non-scheduled labour in the matter of payment of wages, *i.e.* it must be provided that scheduled labour also will be paid cither at the local rates, or if the same is not available, at the scale rate, subject to the further provision that if either of these rates happen to be less than the minimum, then, scheduled labour will be paid the minimum wage fixed by the appropriate authority."

"4.26(6): The provision contained in the Manual in regard to project casual labour should be amended as to provide that such casual labour will also be paid the scale rale if the same happens to be higher than the local rate, if the project casual labour is employed for a continuous period of six months in the same type of work. It may be clarified that, as a result of this decision, a project casual labourer will not acquire the status of temporary servant, nor will he have the benefit of any future increments."

The above recommendations have been accepted by the Government and necessary instructions issued to the Railway Administrations.

Absorbing casual labour into permanent

- 57. SHRI YOGENDRA SHARMA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the review for absorbing casual labour in railways into permanent posts has been completed; and
- (b) if so, how many out of the 320,000 casual labourers are likely to get permanent posts?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) Review of cadre is a continuous process and absorption of casual labour against regular posts depend on the number of vacancies arising from time to time 70,000 casual labour have already been absorbed against regular posts.

Job evaluation for railwaymen

- 58. SHRI YOGENDRA SHARMA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether any Committee for jobevaluation Lor railwaymen has recently been appointed; and
- (b) if so, what are the terms of reference of the said Committee 7

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Government have decided to haye a job Evaluation for Railwaymen done within the framework of Pay Commission's recommendations. Details are being worked out, after which suitable machinery with the aid of technical experts will be set up.

- ;(b) The terms of reference have not yet been formulated.
- 59. [Transferred to the 31st July 1974.]
- 60. [Transferred to the 2nd August, 1974.]

Benefits for Railway employees not participating in the recent strike

61. SHRI I. D. SINGH: SHRI YOGENDRA SHARMA:

Will the Minister of RAILWAYS be pleased to state :

- (a) the number of railway employees who did not join the recent strike division-wise;
- (b) the number of such employees who were given extra increments, promotions and other rewards divisionwise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Drilling operation of oil and gas at Barampur hills in Tripura

- 62. SHRI B. D. BARMAN: Will the Minister of PETROLEUM AND CHEMI CALS be pleased to state:
- (a) whether drilling operations for oil and gas in Barampur Hills in Tripura are still continuing; and
- (b) whether it is a fact that the drilling operations had been suspended for a long time past owing to negligence on the part of the authority responsible for the operations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN), (a) Yes, Sir.

(b) Drilling was held up for some time due to stuck up of drilling string. The stuck lip was removed by 14-4-1974 as a result of the efforts and competence of the staff working at the well.

Formation of one Union in Railways

- 63. SHRI I. D. SINGH: Will the Minister of RAILWAYS be pleased to refer to the answer to Started Question 251 given in the Rajya Sabha on the 4th March, 1974 and state:
- (a) the progress made so far with regard to the formation of one Union in railways;
- (b) what are the main features of the scheme; and
- (c) whether Trade Unions have accepted the scheme

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Ways and means to achieve the objective of one union in Railways are still receiving consideration. It will naturally take some time to achieve this object in view of the complicated nature of the issues involved.

(b) and (c) Does not arise yet.

Jiyajeerao Cotton Mills Limited

- 64. SHRI RABI RAY: Will the Minister of Law JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that Government have referred the working of Jiyajeerao Cotton Mills Limited, Gwalior to Monopolies and Restrictive Trade Practices Commission; and
 - (b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b) A copy of a reference made by the Central Government on the 22nd May, 1974 under sub-section (1) of Section 27 of the M.R. T.P. Act, 1969, to the MRTP Commission is laid on the Table of the House.

Reference

No. 17/I/74-M(I)

GOVERNMENT OF INDIA

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Company Affairs)

New Delhi, the 22nd May, 1974

Reference No. 1 of 1974 under subsection (1) of Section 27 of the Monopolies and Restrictive Trade Practices Act, 1969 in the matter of the Jivajeerao Cotton Mills Limited.